

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.99/07

Thursday this the 13th day of September 2007

C O R A M :

**HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN
HON'BLE DR.K.B.S.RAJAN, JUDICIAL MEMBER**

Jayasree.J.P.,
W/o.T.K.Asok Kumar,
Gramin Dak Sevak Sub Postmaster,
(GDS SPM), Eruvatty, Tellicherry.
Permanent Address :- Gokulam,
Kudallur P.O., Palakkad District – 679 554.

...Applicant

(By Advocate Mr.T.C.Govindaswamy)

Versus

1. Union of India represented
by the Secretary to the Government of India,
Ministry of Communications, (Department of Posts),
New Delhi.
2. The Chief Post Master General,
Kerala Circle, Thiruvananthapuram – 695 033.
3. The Post Master General,
Northern Region, Calicut – 11.
4. The Superintendent of Post Offices,
Ottapalam Postal Division, Ottapalam.
5. The Superintendent of Post Offices,
Tellicherry Postal Division, Tellicherry.

...Respondents

(By Advocate Mr.Sunil Jose,ACGSC)

.2.

This application having been heard on 13th September 2007 the Tribunal on the same day delivered the following :-

ORDER

HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN

The applicant, a GDS SPM at Eruvatty Sub Office of Tellicherry Postal Division, has filed this O.A for consideration of her request for transfer to the vacancy of GDS SPM, Muthuthala SO under the Ottappalam Postal Division. Earlier the applicant had approached this Tribunal by filing O.A.No.572/06 aggrieved by non consideration of her request for transfer to GDS SPM, Thalakkassery Sub Office. At that time the O.A was disposed of directing the respondents to consider her representations in the light of the liberalised conditions for consideration of such request without taking into account the transfer undergone earlier by the applicant. These representations were rejected by Annexure A-3 order dated 14.9.2006 on finding that the post of GDS SPM, Thalakkassery is not vacant and also that the certificates submitted by the applicant were not valid and genuine.

2. The applicant has submitted another representation dated 20.11.2006 (Annexure A-4) seeking a transfer to Muthuthala as GDS SPM on the ground of medical and domestic problems, non consideration of which is now impugned in this O.A.

.3.

3. Respondents have filed reply statement in which they have stated that the request of the applicant is under consideration/examination by competent authority and that the applicant has shown unnecessary haste in approaching this Tribunal. They have also confirmed that her request for transfer is under active consideration of the 2nd respondent and vide the interim order of this Tribunal dated 12.2.2007 the vacancy pointed out by the applicant at Muthuthala has been kept vacant.

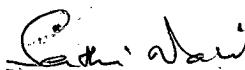
4. In these circumstances, we are of the view that this O.A is pre-mature at this stage and can be disposed of by giving a direction to the 2nd respondent to take a decision on the representation of the applicant and to communicate the same to the applicant within a period of one month from the date of receipt of a copy of this order. We accordingly do so. We also direct that till such disposal, the interim order dated 12.2.2007 will continue.

(Dated this the 13th day of September 2007)



K.B.S.RAJAN
JUDICIAL MEMBER

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SATHI NAIR
VICE CHAIRMAN